

12 hrs.

CALLING ATTENTION TO MAT-  
TERS OF URGENT PUBLIC IM-  
PORTANCE(i) ACCUMULATION OF STOCKS OF HAND-  
LOOM FABRICS AND CONSEQUENT UN-  
EMPLOYMENT OF HANDLOOM WEAVERS

**Shri A. K. Gopalan (Kasergod):** Sir, I call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

The accumulation of stocks of the handloom fabrics in the country particularly in Kerala and the consequent unemployment of handloom weavers.

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** Shall I read it or shall I lay it on the Table of the House?

**Mr. Speaker:** It may be laid on the Table of the House. It is a long statement.

**Shri Manubhai Shah:** Sir, I lay the statement on the Table of the House. [Placed in Library, see No. LT-736/63].

**Shri A. K. Gopalan:** May I know whether any arrangements are made to render aid by loan on security basis as is allowed to other small-scale industries and whether arrangements are also made to place orders on the handloom industry for the production of such varieties of cloth as are useful for Government purposes, specially, for the armed forces?

**Shri Manubhai Shah:** As regards the first part of the question, credit to the handloom industry has been considerably liberalised. Regarding the second part of the question, to the extent that Government requirements are necessary we give a price preference to the handloom cloth; so, much

larger off-take is taking place. But that is not substantial compared to the volume of production of the handloom sector.

(ii) RE: HOLDING OF BYE-ELECTIONS

**Shri Yashpal Singh (Kairana):** Sir, I call the attention of the Minister of Law to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported suggestion made by the Election Commission regarding holding of bye-elections and Government's reaction thereto.

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):** May I lay the statement on the Table of the House?

**Mr. Speaker:** He might just give a gist in a few words and lay the statement on the Table.

**Shri Bibudhendra Mishra:** If you will permit me, I shall read it out. It is a small statement.

**Shri Hari Vishnu Kamath (Hoshangabad):** How many pages?

**Shri Bibudhendra Mishra:** Just half a page.

**श्री यशपाल सिंह :** खांसने वाले हमारे काम में बाधा डालते हैं। क्या स्वास्थ्य मंत्रालय का यह कर्तव्य नहीं है कि उन को यहां दाखिल होने से पहले फिटनेस का सर्टिफिकेट दे ?

**Shri Bibudhendra Mishra:** On the 26th October, 1962, the Election Commission issued a press note stating that, in the Emergency due to external aggression on the Northern frontiers of the country, it had decided not to hold the bye-elections that

were then due in certain Parliamentary and Assembly constituencies so long as the Emergency lasted. The said press note was issued after informal discussions with the representatives of the several political parties and groups in Parliament. The Law Minister and the Minister for Parliamentary Affairs also participated in those discussions.

2. The Chief Election Commissioner has now asked the Government to communicate its views about holding of bye-elections to the State Legislatures and Parliament. The matter is under active consideration of Government and the Government expects to communicate its views on the matter to the Chief Election Commissioner in the near future.

**Shri Yashpal Singh:** May I know the exact date for holding these elections?

**Mr. Speaker:** It has not yet been decided.

**Shri Yashpal Singh:** Is the Government aware that owing to the declaration about the postponement of bye-elections the pending election petitions are delayed inordinately?

**Mr. Speaker:** They are considering it.

**श्री मंत्री (भीर):** क्या सरकार इस बात की ओर ध्यान देगी कि देश के कुछ भाग जोकि बिना प्रतिनिधित्व के रह गये हैं उन को प्रतिनिधित्व देने के लिए कदम उठाये जाएं ?

**अध्यक्ष महोदय :** इस बात का भी खयाल रखा जायगा ।

**Shri Ranga (Tenali):** There is need for a factual correction of this statement that has been made. It refers to the conference that the Election Commission had with the hon. Minister of Parliamentary Affairs and the leaders of parliamentary parties and says that so long as the emergency

continues there are to be no bye-elections. It is not so. We agreed only to a period of six months and said that after the first three months are over we would review the position.

**Shri Surendranath Dvivedy (Kendrapara):** What was agreed upon when the Election Commissioner and the hon. Law Minister met us was that the bye-elections be suspended now and the whole position be reviewed in February. I think, Government will bear that in mind.

**Mr. Speaker:** That is exactly what is being done.

Papers to be laid on the Table.

**श्री भू० ना० मंडल (सहरसा) :** अध्यक्ष महोदय, मैं एक इन्फार्मेशन चाहता हूँ .

**अध्यक्ष महोदय :** जो कार्रवाई अभी हो रही है उस के बाद मैं आप को बतलाता हूँ ।

12.05 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF THE INDIAN OIL CO., LTD., AND INDIAN REFINERIES LTD., AND REVIEW BY GOVERNMENT ON THE WORKING THEREOF

**The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis):** On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Annual Report of the Indian Oil Company Limited, Bombay, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under subsection (1) of section 619A of the Companies Act, 1956;
- (b) Review by the Government on the working of the above Company. [Placed in Library, see No. LT-737/63].